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- (c) The provident fund authorities are repoited to have taken following action against the establishment:
 - (i) Revnue Recovery Certificates have been issued under section 8 of the Emplovees Provident Funds & Misc. Provisions Act. 1952.
 - (ii) Prosecution cases have been filed in the Court under section 14 of the Act.
 - (iii) Action under sections 406—409 of the Indian Penal Code has been initiated for non-payment of employees' share of contributions

Gas-base, Fertiliser Plant in Gujarat

1428. SHRI VHHALBHAI MOTIRAM PATEL:

SHRI MANUBHAI PATEL:

- 1428. SHRI VITHALBHAI MOTIRAM FERTILIZERS be pleased to state:
- (a) whether it is a fact that the Government of Gujarat has represented for the setting up of one more gas-based fertilizer plant in the State in addition to the two plants being set up in Hazira; and
- (b) if so, what decision the Central Government have taken in the matter?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) Yes, Sir.

(b) Techno economic studies on the building up of additional nitrogenous capacity based on surplus gas indicate that it would be more economical to build gas based' fertilizer plants in the areas of consumption by piping gas to these areas than to build near the gas source and transport furnished fertilizer over long distances. Even, as it is, Gujarat State is expected to have a surplus of nitrogen capacity by 1989-90 and the surplus will have to be transported to areas of consumption in these circumstances the north In Government have not found it feasible to agree to the request for another gas bard fertilizer plant in Gujarat.

to Questions **Dilution of Foreign Equity**

- 1429. SHRI K. V. R. S. BALA SUBBA RAO: Will the Minister of LAW, JUS-11(1 AND COMPANY AFFAIRS be pleased to state:
- (a) the pattern of ownership and details of Management including names of Directors of the companies viz. (1) Pfizer Limited; (2) Cynamid Limited, (3) Glaxo Laboratories: (4) Thermax Private Limited, (Poona);
- (b) whether Government have issued any directive for dilution of foreign equity to any of these companies: and
- (c) what are the details of the permitted equities of the above companies and their sale in 1981 and 1982?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE. AND COMPANY AFFAIRS (SHRI GHULAM NA81 AZAD): (a) to (c) The detail about ownership management pattern, nufacturing activities and sales (during 1980-81 and 1981-82) of Ms. (1) Pfizer Ltd., (2) Cynamid India Ltd., (3) Glaxo Laboratories (India) Ltd., and (4) Thermax (India) Pvt. Ltd., are given in Statement annexed. As regards dilution of foreign equity, according to the Department of Economic Affairs M|s. Pfizer Ltd., Cynamid India Ltd., and Glaxo Laboratories (India) Ltd., were issued necessary directives under Foreign Exchange Regulation Act, 1973. Whereas Mls. Glaxo Laboratories (India) Ltd., have complied with the directives, Mis. Pfizer Ltd., and Cynamid India Ltd., have made representations against the directives on the ground that their present turn-over in the priority areas is 75 per cent and that as such they may be permitted to retain foreign equity at the existing level. Thermax (India) Pvt. Ltd., does not attract the provisions of FERA and as such no directive for dilution of foreign equity wai issued to this company.

145	Written Answers	[14 MAR. 1983]	to Questions	146
		Statement		
1, M/s	Pfizer Ltd.			
(a) Sharcholding Pattern:		(i) Foreign collaborators		70%
		(ii) Financial institution	18	8.07%
		(iii) Bodies corporate		0.31%
		(iv) Directors and relative	ves	0.12%
(b) Name of Directors :		(i) Shri S.V. Pillai		-
		(ii) ,, R.A. Shah		
		(iii) ,, D.K. Datey		
		(iv) ., H.A. Mackinne	11	
		(v) ,, K.F. Burshah		
		(vi) ,, D.S. Reid		
(c) M	I nufficturing activities:	(i) Formulations		
		(ii) Feed supplements		
		(iii) Basic Drugs.		
(d) S	iles :	(i) Rs. 4528 · 42 lakhs in	1980-81.	
		(ii) Rs. 4822 77 lakhs in	1981-82.	
2. M/s	. Cynamid India Ltd.			
(a) S	vareholding Pattern:	(i) Forcign collaborato	rs	55%
		(ii) Bodies corporate		30.15%
		(iii) Directors and relati	ves	0.02%
(b) N	ime of Directors :	(i) Shri Sisir Mitra		
		(ii) " J.H. Henry		
		(iii) " S.K. Lalbhai		
		(iv) " G.F. Penfield		
		(v) ,, R.N. Ratnam		
		(vi) ,, J.W. Jackson.		
(c) N	I mufacturing activities:	(i) Basic bulk drugs		
		(ii) Food supplements		
		(iii) Formulations		
		(iv) Agro chemicals		
(d) 5	Siles:	(i) Rs. 1612.05 lakhs i		
.55.		(ii) Rs. 2201 · 35 lakhs i	n 1981-82.	
	. Glavo Labpratories (India) Ltd			
(a) S	hareholding Pattern	(i) Foreign holding		75%
		(ii) Financial institutio	148	4.37%

(iii) Directors & relatives

0.029%

147 Written Answers	[RAJYA SABHA 1 to Questions 148
(b) Name of Directors:	(i) Shri S. Bhoothalingam
:	(ii) ,, J.S. Khambata
	(iii) ,, H. Dhanrajgir
	(iv) ,, H.B. Dhondy
	(v) ,, K.M.N. Fergusson
	(vi) ,, N.S.L. Narasimhan
•	(vii) " H.W. Gurney
	(viii) ,, C.B. Newcomb
	(ix) ", G.I. Pereira
·	(x) ,, N.M. Wagle
	(xi) ,, Thomas Walkar.
(c) Munufacturing activities:	(i) Chemicals
	(ii) Formulations
·	(iii) Foods.
(d) Sales:	(i) Rs. 9384-77 lakhsin 1980-81.
•	(ii) Rs. 10759 45 lakhs in 1981-82.
4. M/s. Thermax (India) Pvt. Ltd.	(i) Directors & relations
(a) Shareholding Pattern:	(i) Directors & relatives 13.88%
· ·	(ii) Foreign collaborators , Nii
<u> </u>	(iii) Financial institutions Nil
(b) Names of Directors:	(i) Shri R.D. Aga
	(ii) ,, K.K. Kabraji
	(iii) ,, B.K. Jayabhima Rao
· -	(iv) ,, R.R. Sarkari
	(v) ,, R.A. Shroff
. •	(vi) ,, B.F. Gagrat
•	(vii) ,, T.D. Mohanchandran
	(viii) ,, M.P. Rao (ix) M.Y. Paranjape (x) H.K. Firodia
	(xi) H.P. Ranina
(c) Manufacturing activities;	(i) Boilers
• •	(ii) Paints Booth
	(iii) Valves
•	(iv) Accessories, etc.
(d) Sales:	(i) Rs. 580·83 lakhs in 1979-80.
(from latest available balance	
sheets).	je sa na nasana ji